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**C.A.T. Bench, Jaipur**

Date of Order	Orders
<u>11.7.2002</u>	<p>Mr. P.N. Jatti, counsel for the applicant.</p> <p>Heard shri P.N. Jatti, learned counsel for the applicant.</p> <p>The applicant was earlier in Military service and after rendering the service of about 7 years he joined to respondents-department. He has represented to the department vide application dated 30 August, 2001 to count period of service <del>xx</del> rendered in the army for the purpose of determining pensionary benefits.</p> <p>We have heard the learned counsel for the applicant. He submits that the applicant has been pursuing the matter with the department but has failed to get any response. Shri Jatti has also drawn our attention to the Rule 19 of the CCS (Pension) Rules, which provides for counting of previous Military service as qualifying service.</p> <p>The learned counsel prays that the O.A. could be disposed of by directing the respondents to dispose of the representation of the applicant by passing a reasoned and speaking order.</p> <p>In view of this submission made, we direct the respondent no. 2 to call for necessary papers related to the representation of the applicant and pass appropriate speaking orders as per rules and alw, within a period of one month from the date of receipt of certified copy of this order. The decision shall be communicated to the applicant within a period of 15 days thereafter. The O.A. stands disposed of accordingly. In case the applicant is aggrieved with the decisions communicated, he shall be at liberty to approach the appropriate form.</p> <p>A copy of this order alongwith the paper book be sent to the respondent no. 2.</p> <p style="text-align: right;">Dr. <i>[Signature]</i> <i>[Signature]</i></p>

(J. K. KAUSHIK)  
JUDICIAL MEMBER

A. P. NAGRATH  
ADMINISTRATIVE MEMBER